

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 378/MP/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee.

Petitioner : Manikaran Power Limited

Respondents : MSEDCL and 2 others

Date of Hearing : **19.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Anand Ganesan, Advocate, MPL

Record of Proceedings

Case was heard through virtual hearing

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed against the wrongful deduction of compensation by MSEDCL beyond the provisions of the contract executed by the parties.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit the petition and Issue notice to the Respondents.
 - (b) The Respondents shall file their replies on or before **21.10.2024**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **4.11.2024**.
3. Petition will be listed for hearing on **26.11.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

